

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.4296/2017

(Arising out of impugned final judgment and order dated 22-02-2017 in AS No.38659/2016 passed by the High Court Of Judicature at Allahabad)

DILIP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 42530/2017 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 44626/2017 and IA No.86592/2017- EXEMPTION FROM FILING O.T. and IA No.125040/2017-I/A FOR VACATION OF INTERIM ORDER GRANTING PROTECTION FROM ARREST)

Date : 15-10-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Ajay Kumar Talesara, AOR
Mr. Ekansh Bansal, Adv.
Mr. Keith Varghese, Adv.
Mr. Mudit Talesara, Adv.
Mr. Mushthaqu Rahman, Adv.
Mr. Samarth Talesara, Adv.

For Respondent(s) Mr. K Parmeshwar, Sr. A.A.G.
Mr. Vishnu Shankar Jain, AOR
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Parth Yadav, Adv.

Mr. Sidharth Luthra, Sr. Adv.
Mr. Manish Raghav, Adv.
Ms. Rashmi Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order dated 5th June, 2017 to continue till further orders.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)